

CC No.868/2020  
FIR No. /0  
Jai Singh Vs. Anil Kumar Jain.  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Pramod Pandey, Id. Counsel for the complainant.

ATR filed by the IO.

Let, e-copy thereof be supplied to Id. Counsel for the  
complainant.

Put up for arguments on 05.11.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.67505/2016  
FIR No.59/2012  
State Vs. Sanjay  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused alongwith Id. Counsel Sh. Sagar Hajeley.

It is submitted by the accused that he has made the payment of Rs.30,000/- to the complainant on his Bank A/c as per the Mediation Settlement.

Issue court notice to the complainant for the NDOH.

Put up for recording of settlement, if any, on 26.10.2020.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.76241/2016  
FIR No.241/2016  
State Vs. Jamshed  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for  
NDOH.

Put up for appearance of the accused and further proceedings  
on 09.12.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.2450/2017  
FIR No.51/2017  
State Vs. Sanjay @ Nata Etc. 1  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order be complied afresh for the NDOH.

Put up for further proceedings on 27.10.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

CC No.5100/2017  
FIR No.  
Surender Kumar Vs. Sudhanshu Shekhar Roy  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Sh. Rajeev Singh, Id. Counsel for the complainant.

None for the accused.

Inquiry report filed on the court's email ID by the IO.

Let, e-copy thereof be supplied to Id. Counsel for the  
complainant.

Put up for arguments on 04.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

CC No.1196/2018  
FIR No.  
Balbir Singh Vs. State  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: None for the complainant.

ATR filed by the IO.

Issue court notice to the complainant for the NDOH.

Issue court notice to the IO for the NDOH.

Put up for further proceedings on 07.12.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.1867/2018  
FIR No.106/2017  
State Vs. Sandeep Sharma  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused.

Issue court notice to the accused as well as to his surety for  
NDOH.

Issue court notice to the complainant to explore the possibility  
of compromise for NDOH.

Put up for appearance of the accused and further proceedings  
on 10.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.7359/2018  
FIR No.00155/2017  
State Vs Yogesh Kumar  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Accused absent.

Sh. Ran Singh, Id. Counsel for the accused.

One application for cancellation of NBW moved on behalf of  
the accused.

Put up for consideration of application and appearance of  
accused on 20.11.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**



ID No.4511/2018  
FIR No.408/2017  
State Vs. Girish Yadav  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the accused as well as to his surety for  
NDOH.

Put up for appearance of the accused and further proceedings  
on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.6711/2018  
FIR No. 778/2017  
State Vs. Vijay  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Previous order be complied afresh for the NDOH.

Put up for further proceedings on 02.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.1213/2019  
FIR No.304/2018  
State Vs. Sandeep @ Sunny  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. K. K. Singh, Id. LAC for accused.

Sh. Subhash Chander, process server present through VC.

Issue fresh summons to the process server for the NDOH.

Put up for further proceedings on 26.10.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.5749/2019  
FIR No.818/2017  
State Vs. Gurmukh @ Dhoni  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Satish Kumar, Ld. Counsel for the accused.


Accused Gurmukh Singh present through VC.

Arguments heard.

It is submitted on behalf of the accused that he is falsely implicated in the present case, Ld. APP for the state submits that there is sufficient material on record to frame charge against the accused. Record perused. It is well settled that the defence of the accused cannot be considered at this stage, Prima facie, there is sufficient material on record for framing of charge for the commission of offence punishable u/s 33 Delhi Excise Act against the accused. Accordingly, charge u/s 33 Delhi Excise Act framed against the accused to which he did not plead guilty and claim trial.

Issue summons to PWs for the NDOH.

Put up for PE on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.6137/2019

FIR No.059/2017  
State Vs. Untrace  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**


**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Issue court notice to the IO for the NDOH.

Issue fresh court notice to the complainant through DCP  
concerned for the NDOH.

Put up for further proceedings on 02.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.1958/2020  
FIR No.41/2020  
State Vs. Sonu  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Accused is stated to be in JC.

Sh. Jitender Kumar, Id. Counsel for the accused.

Previous order be complied afresh for the NDOH.

Put up for further proceedings on 27.10.2020.

  
(Pankaj Arora)  
MM-03(West)/THC/Delhi  
13.10.2020

ID No.2500/2020  
FIR No.816/2019  
State Vs. Narender Sharma @ Akhtar  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused Narender Sharma @ Akhtar produced from Jail no. 4(Tihar) through VC.

Accused Inderjeet Yadav, produced from jail no. 11 (Mandoli ).


It is submitted by both the accused persons that they have received the legible copy of chargesheet.

As the offence u/s 307 IPC is exclusively triable by the court of Session, the present case is committed to the court of Sessions.

Ahlmad is directed to send the file before the Court of Sessions complete in all respects.

Both accused persons be produced before the Ld. Principal District & Sessions Judge (West), THC Delhi through VC on 20.10.2020.

Copy of this order be sent to Jail Suptd. concerned.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.5382/2020

FIR No.421/2020

State Vs. Rahul

PS: Maya Puri

13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused present through VC.

Ms. Sujata Singh, complainant in person through VC.

The Complainant has prayed for compounding of the present case.

Separate statement of the complainant has been recorded to this effect. The complainant is asked to sign the statement and then send a scanned copy thereof to the undersigned by 12:30 PM.

 (PankajArora)

**MM-03(West)/THC/Delhi**

(

(At 1:30 PM)

Present: None.

Scanned signed copy of the statement of the complainant received. Let the same be digitally signed. Put up for consideration on 26.10.2020.

 (PankajArora)

**MM-03(West)/THC/Delhi**

**13.10.2020**



CC No.3379/2020  
Mamta Nagpal Vs Baruna Madan  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

IO/Inspector Ghanshyam present through VC.

ATR filed by the IO.

Issue court notice to the complainant for the NDOH.

Put up for appearance of the complainant on 02.12.2020.

At this stage, Sh. Rajeshwar Nagpal, Id. Counsel for the complainant appears. Let, e-copy of ATR be supplied to him.

Put up for arguments on the date already fixed i.e. 02.12.2020.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

CC No.3380/2020  
FIR No./0  
Mamta Nagpal Vs Lalita Thakur  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

IO/Inspector Ghanshyam present through VC.

ATR filed by the IO.


Issue court notice to the complainant for the NDOH.

Put up for appearance of the complainant on 02.12.2020.

At this stage, Sh. Rajeshwar Nagpal, Id. Counsel for the complainant appears.

Let, e-copy of ATR be supplied to him.

Put up for arguments on the date already fixed i.e. 02.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.5379/2020  
FIR No.00179/2020  
State Vs Rahul ETC  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused Rahul produced from Jail no. 4 through VC.

Issue court notice to the complainant to explore the possibility  
of compromise for NDOH.

Put up for further proceedings on 05.11.2020.

Accused Rahul produced from Jail no. 4 through VC.

Accused be produced for Rehnumai before the Ld. Duty MM  
concerned on 27.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.5383/2020  
FIR No.0148/2020  
State Vs Vicky  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person(s).

Issue court notice to the complainant to explore the possibility of compromise for NDOH.

Issue production warrant of the accused persons for their appearance through VC for the NDOH.

Put up for further proceedings on 09.11.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.5384/2020  
FIR No.000141/2020  
State Vs Vishal Saini  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Complainant Om Prakash, present through VC.

The Complainant has prayed for compounding of the present case.

Separate statement of the complainant has been recorded to this effect. The complainant is asked to sign the statement and then send a scanned copy thereof to the undersigned by 12:30 PM.



**(PankajArora)**

**MM-03(West)/THC/Delhi  
(**

(At 1:30 PM)

Present: None.

Scanned signed copy of the statement of the complainant received. Let the same be digitally signed. Put up for consideration on 26.10.2020.



**(PankajArora)**

**MM-03(West)/THC/Delhi  
13.10.2020**

ID No.5385/2020  
FIR No.00088/2020  
State Vs Keshav  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Sh. Lalit Mahawar, complainant in person.

The Complainant has prayed for compounding of the present case.

Separate statement of the complainant has been recorded to this effect. The complainant is asked to sign the statement and then send a scanned copy thereof to the undersigned by 12:30 PM.



**(PankajArora)**

**MM-03(West)/THC/Delhi**  
(

(At 1:30 PM)

Present: None.

Scanned signed copy of the statement of the complainant received.  
Let the same be digitally signed. Put up for consideration on  
26.10.2020.



**(PankajArora)**

**MM-03(West)/THC/Delhi  
13.10.2020**

ID No.4954/2019  
FIR No.673/2018  
State Vs Gurmukh Singh  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Satish Kumar, Ld. Counsel for the accused through VC.


Accused Gurmukh Singh present physically in court.

Arguments heard.

It is submitted on behalf of the accused that he is falsely implicated in the present case, Ld. APP for the state submits that there is sufficient material on record to frame charge against the accused. Record perused. It is well settled that the defence of the accused cannot be considered at this stage, Prima facie, there is sufficient material on record for framing of charge for the commission of offence punishable u/s 33 Delhi Excise Act against the accused. Accordingly, charge u/s 33 Delhi Excise Act framed against the accused to which he did not plead guilty and claim trial.

Issue summons to PWs for the NDOH.

Put up for PE on 02.02.2021.

  
**(Pankaj Arora)  
MM-03(West)/THC/Delhi  
13.10.2020**





ID No.1752/2020  
FIR No.14/2010  
State Vs Sandeep ETC  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

Sh. Godson George, Id. Counsel for the accused Gaurav.

None for remaining accused persons.

Issue court notice to the remaining accused persons as well to  
their sureties for NDOH.

Put up for appearance of the accused persons and further  
proceedings on 17.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.69598//2016  
FIR No.75/2000  
State Vs Arun Kumar Sapra  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 15.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.69071/2016  
FIR No.47/2014  
State Vs Raj @ Ajay  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.68358/2016  
FIR No.118/2013  
State Vs Santosh Kumar  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Mohit Yadav, Id. Counsel for the accused.


Sh. Kuldeep Rana, Id. Counsel for the complainant.

As per office order no. 26/DHC/2020 of the Hon'ble High Court  
of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19  
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 14.01.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.72749/2016  
FIR No.494/2014  
State Vs Shekhar Biswas  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Jitender Tanwar, Id. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.749/2017  
FIR No.608/2015  
State Vs Amrit Kaur @ Kamlesh  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.2058/2017  
FIR No.419/2016  
State Vs Pardeep Kumar @ Sonu Gulia  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. L. K. Dahiya, Id. Counsel for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.4998/2017  
FIR No.19/2017  
State Vs Raju  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**



ID No.1713/2018  
FIR No.0813/2017  
State Vs Kanwaljeet  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.4339/2018  
FIR No.60/2018  
State Vs Rahul Singh @ Dhama  
PS: Maya Puri  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Accused Rahul Singh present through VC.

As per office order no. 26/DHC/2020 of the Hon'ble High Court  
of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19  
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.1832/2019  
FIR No.815/2018  
State Vs Ankush Kumar  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


Sh. Jitender Kumar, Id. LAC for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

ID No.9322/2019  
FIR No.225/2019  
State Vs Rajesh  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 02.02.2021.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

CC No.21647/2016  
FIR No./0  
Surender Pal Verma Vs Atul Kumar  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Son of the complainant physically present in the court.

IO/ASI Padam Singh present through VC.

Adjournment sought as the counsel is not available.

Issue court notice to the IO for the NDOH.

At request, put up for arguments on 10.12.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

CC No.4418/2018  
FIR No./2018  
Surender Pal Vs Vinod Kumar  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of  
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Son of the complainant physically present in the court.

IO/ASI Padam Singh present through VC.

Adjournment sought as the counsel is not available.

Issue court notice to the IO for the NDOH.

At request, put up for arguments on 10.12.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

FIR No. 968/20  
**State Vs. Kuldeep**  
U/s 379/411 IPC  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Sh. Rohit Kumar, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Kuldeep is hereby released on bail on her furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed e-Copy of this Order be also treated as release warrant of the applicant/accused Kuldeep. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be sent to jail Supdt. Concerned and be also supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.13 15:20:29 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi

FIR No.800/20  
**State Vs. Bahadur Singh**  
U/s 336/34 IPC & 25/27/54 Arms Act  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Shri Prakash Sharma, Ld. Counsel for the applicant/accused .

IO/ASI Padam Singh present through VC.

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case. It is stated that the accused has clear antecedent.

Bail application is opposed by Ld. APP for the State.

There is an allegation against the accused of having committed offence punishable U/s 394/397/34 of IPC which is punishable with imprisonment for life. Thus, in view of Section 437 of Cr.P.C., the bail application is not maintainable in this Court. Accordingly, the bail application is hereby dismissed.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.13 15:21:21 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi



CC No. ....  
Dhanpati Vs. Mamn Singh  
U/s 156(3) Cr.PC  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**Fresh complaint case filed. It be checked and registered as per rules.**

Present: Sh. M. S. Kaushik, Id. Counsel for the Complainant.

None for the accused.

Submissions heard.

Let, ATR be called from the IO/SHO concerned for the NDOH.

Put up for further proceedings on 10.11.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

CC No. ....  
Suman Tanwar Vs. The Manager, Extra Marks Education ETC.  
U/s 200/156(3) Cr.PC  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**Fresh complaint case filed. It be checked and registered as per rules.**

Present: Complainant in person.

At request, put up for filing proof of filing of complaint before the Sr.  
Police official.

Put up for further proceedings on 28.11.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

CC No. ....  
Bal Kishan Vs. Lallan  
U/s 156(3) Cr.PC  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

**Fresh complaint case filed. It be checked and registered as per rules.**

Present: Sh. Ms. Shivani, Id. Counsel for the Complainant.

Submissions heard.

Let, ATR be called from the IO/SHO concerned for the NDOH.

Put up for further proceedings on 21.11.2020.



(Pankaj Arora)

MM-03(West)/THC/Delhi

FIR No. 862/19  
**State Vs. Manoj**  
U/s 356/379/411 IPC  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING URL**

**<https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State

Sh. Vatan Khatri, Ld. Counsel for the applicant/accused.

IO/ASI Padam Singh present through VC.

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

On specific query from the IO, IO submits that the TIP proceedings in the present case could not be conducted as the complainant has moved to Allahabad.

Bail application is opposed by Ld. APP for the State.

As the chargesheet in the present case has already been filed and only evidence against the accused, being relied upon by the prosecution, is his disclosure statement, which is inadmissible in evidence. Under these circumstances, no useful purpose will be served by keeping the accused Manoj in JC. Accordingly, the accused Manoj is hereby released on bail on his furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed e-Copy of this Order be also treated as release warrant of the applicant/accused Kuldeep. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be sent to jail Supdt. Concerned and be also supplied to Ld. Counsel for the applicant/accused.

PANKAJ ARORA  
Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.13 15:21:56 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi

ID No. 972/20  
State Vs. Sachin  
U/s 33/38 Delhi Excise Act  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING**

**URL <https://delhidistricts.webex.com/join/mm03west>)**

Present: Ld. APP for the State.

Sh. Ravi Shukla, Id. Counsel for the Applicant/accused present physically in the court.

Ld. Counsel for the applicant submits that he wish to withdraw the present bail application. Accordingly, bail application is dismissed as withdrawn.

PANKAJ ARORA

Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.13 15:22:26 +05'30'

(Pankaj Arora)

MM-03(West)/THC/Delhi

ID No.5749/2019  
FIR No.818/2017  
State Vs. Gurmukh @ Dhoni  
PS: Nihal Vihar  
13.10.2020

**CHARGE**

I, Pankaj Arora, MM (West) -03, do hereby charge you Gurmukh Singh, S/o Sh. Harnam as under:-

That on 09.12.2017 at about 7:30 p.m. at Ganda Nala, Chander Vihar near Union Bank within the jurisdiction of PS Nihal Vihar you were found in possession of white plastic kata containing 98 quarter bottles of illicit liquor seized as per seizure memo Mark X without any permit or licence in contravention of provisions of Delhi Excise and thus you have committed an offence punishable U/s 33 Delhi Excise Act and within the cognizance of this Court.

And I hereby direct you to be tried by this Court for the above stated offence.

PANKAJ ARORA

Digitally signed by PANKAJ ARORA  
Date: 2020.10.13 16:41:28 +05'30'

MM (WEST) - 03

The charge is read over and explained to the accused. They are questioned as under:-

Q- Do you plead guilty or claim trial?  
A- I do not plead guilty and claim trial.

RO & AC

0322329

PANKAJ ARORA

Digitally signed by PANKAJ ARORA  
Date: 2020.10.13 16:41:03 +05'30'

(Pankaj Arora)

MM-03(West)/Delhi

ID No.5749/2019  
FIR No.818/2017  
State Vs. Gurmukh @ Dhoni  
PS: Nihal Vihar  
13.10.2020

**CHARGE**

I, Pankaj Arora, MM (West) -03, do hereby charge you Gurmukh Singh, S/o Sh. Harnam as under:-

That on 09.12.2017 at about 7:30 p.m. at Ganda Nala, Chander Vihar near Union Bank within the jurisdiction of PS Nihal Vihar you were found in possession of white plastic kata containing 98 quarter bottles of illicit liquor seized as per seizure memo Mark X without any permit or licence in contravention of provisions of Delhi Excise and thus you have committed an offence punishable U/s 33 Delhi Excise Act and within the cognizance of this Court.

And I hereby direct you to be tried by this Court for the above stated offence.

PANKAJ ARORA

Digitally signed by PANKAJ ARORA  
Date: 2020.10.13 16:42:00 +05'30'

MM (WEST) - 03

The charge is read over and explained to the accused. They are questioned as under:-

- Q- Do you plead guilty or claim trial?
- A- I do not plead guilty and claim trial.

RO & AC

Handwritten signature of Pankaj Arora

PANKAJ ARORA

Digitally signed by PANKAJ ARORA  
Date: 2020.10.13 16:42:28 +05'30'

(Pankaj Arora)

MM-03(West)/Delhi

FIR No.916/2020  
State Vs. Rahul @ Mota  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX  
MEETING URL**

**<https://delhidistricts.webex.com/join/mm03west>**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

**Fresh Chargesheet filed. It be checked and registered.**

Present: Ld. APP for the State.

IO/ HC Joginder

Accused is stated to be in JC.

It is hereby recommended that Sh Jitender Kr, Ld. LAC be appointed as LAC to assist the accused.

I take cognizance of the offence.

Let copy of chargesheet be supplied to the accused through Jail Dak.Issue production warrant of the accused for his production through VC on NDOH.Put op for further proceedings on 02.11.2020.Copy of this order be sent to DLSA office.



**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**



FIR No.629/2019  
State Vs. Nand Kishore  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX  
MEETING URL**

**<https://delhidistricts.webex.com/join/mm03west>**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

**Fresh Chargesheet filed. It be checked and registered.**

Present: Ld. APP for the State.


IO/ HC Joginder

Accused is stated to be on police bail.

I take cognizance of the offence.

Issue summon to the accused and notice to his surety through IO for NDOH. Issue court notice to the complainant to explore the possibility of compromise through IO for NDOH. IO shall remain present in person in the event of non-execution of process.

Put op for appearance of the accused on 02.02.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

FIR No.710/2019  
State Vs. Sunita Devi & Ors.  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX  
MEETING URL**

**<https://delhidistricts.webex.com/join/mm03west>**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

**Fresh Chargesheet filed. It be checked and registered.**

Present: Ld. APP for the State.

IO/ HC Manjeet

Main IO is stated to have passed away

Accused is stated to be on police bail.

I take cognizance of the offence.

Issue summon to the accused and notice to his surety through IO for NDOH. Issue court notice to the complainant to explore the possibility of compromise through IO for NDOH. IO shall remain present in person in the event of non-execution of process.

Put up for appearance of the accused on 02.02.2020.



**(Pankaj Arora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

FIR No.220/2018  
State Vs. Rajesh & Ors..  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX  
MEETING URL**

**<https://delhidistricts.webex.com/join/mm03west>**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

**Fresh Chargesheet filed. It be checked and registered.**

Present: Ld. APP for the State.

IO/ HC Manjeet


Main IO is stated to have passed away

Accused is stated to be on police bail.

I take cognizance of the offence.

Issue summon to the accused and notice to his surety through IO for NDOH. Issue court notice to the injured persons to explore the possibility of compromise through IO for NDOH. IO shall remain present in person in the event of non-execution of process.

Put up for appearance of the accused on 02.02.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

FIR No.303/2019  
State Vs.Ravi & Ors.  
PS: Nihal Vihar  
13.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX  
MEETING URL**

**<https://delhidistricts.webex.com/join/mm03west>**

**File taken up for the first time after COVID-19 lockdown.**

**No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

**Fresh Chargesheet filed. It be checked and registered.**

Present: Ld. APP for the State.

IO/ HC Manjeet


Main IO is stated to have passed away

Accused is stated to be on court bail.

I take cognizance of the offence.

Issue summon to the accused persons and notice to their sureties through IO for NDOH. IO shall remain present in person in the event of non-execution of process.

Put up for appearance of the accused on 18.12.2020.

  
**(PankajArora)**  
**MM-03(West)/THC/Delhi**  
**13.10.2020**

SH. PANKAJ ARORA  
Metropolitan Magistrate  
Room No. 202, II Floor,  
Tis Hazari Court, Delhi

CNR NO. DLWT02-007911-2020

Case committed to sessions on Dt.09-10-2020 for Dt.15-10-2020

FIR NO.410/20  
PS Maya Puri  
U/s 308 IPC  
S/v Naresh Kumar  
Ubuntu No. 4190/2020

**List of Accused :-**

1. Naresh Kumar S/o Ram Chander R/o WZ-1339, Nangal Raya,  
Delhi, Maya Puri, West, Delhi, INDIA

**Note :-** Main Case file pages 3 To 91 is attached herewith, with List of Witness



PANKAJ ARORA

Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.13 16:43:25 +05'30'

Metropolitan Magistrate  
Tis Hazari Court, Delhi

**CNR NO. DLWT02-006052-2020**

**SH. PANKAJ ARORA**  
Metropolitan Magistrate  
Room No. 292, II Floor,  
Tis Hazari Court, Delhi

Case committed to sessions on Dt.09-10-2020 for Dt.15-10-2020

FIR NO.665/2020

PS Nihal Vihar

U/s 397/392/411/34 IPC

S/v Manoj @ Kanhiya Etc. 1

Ubuntu No. 3410/2020

**List of Accused :-**

1. Manoj @ Kanhiya S/o Nawab Singh R/o H.No. J-239, Mangol Puri, Delhi.
2. Sonu @ Gattu S/o Shri Chand R/o H.NO. 56-19, Kishan Colony, Prahlad Pur, Delhi.

**Note :-** Main Case file pages 3 To 313 is attached herewith, with List of Witness



PANKAJ ARORA

Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.13 16:43:59 +05'30'

Metropolitan Magistrate  
Tis Hazari Court, Delhi

FIR No. 14/20  
PS: Mayapuri

Dt. 13/10/2020

Statement of the Om Prakash S/o, D/o, W/o Vipin Prakash  
R/o W-228, Mayapuri I, Ind, Delhi  
ON SA.

I am the injured/complainant in the present case. I have amicably settled the present case with the accused namely Vishal Saini and received the payment of Rs. NIL from the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making this statement voluntarily without any fear or coercion or undue influence.

RO & AC.

31/10/20

PANKAJ ARORA  
Digitally signed by PANKAJ ARORA  
Date: 2020.10.13 16:44:48 +05'30'  
(Pankaj Arora)  
MM-03/West/THC/Delhi



FIR No. 88/20  
PS. Panchsahi

DT. 12/10/2020.

Statement of the Lalit Mohan S/o, D/o, W/o Shiv Kumar  
R/o H. No. 243, Gali No. 7, Netaji Park Delhi  
ON SA.

I am the injured/complainant in the present case. I have amicably settled the present case with the accused namely Keshav and received the payment of Rs. NIL from the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making this statement voluntarily without any fear or coercion or undue influence.

RO & AC.

PANKAJ ARORA  
Digitally signed by PANKAJ ARORA  
Date: 2020.10.13 16:45:31 +05'30'  
(Pankaj Arora)  
MM-03/West/THC/Delhi



FIR NO. 0179/20  
PS: Mayapuri

Statement of the Ms. Sujata Singh S/o, D/o, W/o Shyam Bishnoi  
R/o W2-808 T 117 Floor, 020 West, Bhawan, Mayapuri  
ON SA.

I am the injured/complainant in the present case. I have amicably settled the present case with the accused nameiy Rahul and received the payment of Rs. NIL from the accused. I may kindly be permitted to compound the present case as settled with the accused. I am making this statement voluntarily without any fear or coercion or undue influence.

RO & AC.

PANKAJ ARORA  
Digitally signed by PANKAJ ARORA  
Date: 2020.10.13 16:46:59 +05'30'

(Pankaj Arora)  
MM-03/West/THC/0

Sujata  
13/10/2020

FIR No. 720/20  
PS: Nihal Vihar  
13.10.2020  
State Vs. Alka

***This is an application for releasing vehicle bearing no. DL6S-AK-7164-R on Superdari.***

Present:- Ld. Counsel for applicant.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL6S-AK-7164** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

**PANKAJ ARORA** Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.13 16:38:09 +05'30'  
(Pankaj Arora)  
MM-03(West)  
Tis Hazari Courts, Delhi

FIR No. 883/20  
PS: Nihal Vihar  
13.10.2020  
State Vs.Pappu

***This is an application for releasing vehicle bearing no. DL9SBH-3021 on Superdari.***

Present:- Sh. Rajesh Kumar, Id. Counsel for the applicant present through VC.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

*Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.*

*69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.*

*70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.*

*71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.*

*72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.*

*73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."*

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL9SBH-3021** be released to the **registered owner after due identity verification** and on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court along with charge sheet.

**PANKAJ ARORA** Digitally signed by PANKAJ  
ARORA  
Date: 2020.10.13 16:39:07 +05'30'  
(Pankaj Arora)  
MM-03/West/THC/Delhi